

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/MP/2017  
Alongwith I.A. No.73/2017**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

And

Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.3.2010.

Date of hearing : 21.12.2017

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : GMR Chhattisgarh Energy Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Matrugupta Mishra, Advocate, GMR Chhattisgarh  
Shri Nishant Kumar, Advocate, GMR Chhattisgarh  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Sanjna Dua, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for PGCIL requested for three weeks time to file its reply to the Petition. Request was allowed by the Commission.

2. Learned counsel for the Petitioner submitted that the Hon'ble High Court of Delhi granted an interim stay and directed PGCIL not to take any coercive measure against the Petitioner till the next date of hearing. Learned counsel for the Petitioner further submitted that as PGCIL is seeking time to file its reply therefore the Commission may consider to extend the interim protection granted by the Hon'ble High Court of Delhi till the next date of hearing.

3. The Commission directed PGCIL not to take any coercive measure till the next date of hearing.
4. The Commission directed the respondents to file their replies by 16.1.2018 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 6.2.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The petition shall be listed for hearing on 27.2.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**